

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 2631
TO BE ANSWERED ON 01/08/2017

Solid Waste Management

2631. SHRI MAHEISH GIRRI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has recently notified the new Solid Waste Management Rules 2016, wherein hotels and restaurants have been directly made responsible for segregation and sorting the waste and management in partnership with local bodies and if so, the details thereof;
- (b) whether the Government has devised any monitoring mechanism to ensure that hotels and restaurants comply with this directive and if so, the details thereof; and
- (c) whether the Government has sought proposals from the State Governments and Union Territories regarding integration of rag/waste pickers and *kabadiwalas* and if so, the details thereof?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. HARSH VARDHAN)

- (a) Ministry of Environment, Forest and Climate Change has notified Solid Waste Management (SWM) Rules, 2016 in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000. As per rule 4, sub-rule (8) relating to “Duties of the generators”, all hotels and restaurants in partnership with the local body are required to ensure segregation of waste at source, facilitate collection of segregated waste in separate streams and handover recyclable material to either the authorised waste pickers or the authorised recyclers. The rules further mandate that the bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste has to be given to the waste collectors or agency as directed by the local body.
- (b) Rule 16 of SWM Rules, 2016, mandates State Pollution Control Boards or Pollution Control Committees to enforce these rules in the respective states through local bodies and review the implementation of these rules at least twice a year.
- (c) As per the rule 11(m) and 15(c) of SWM Rules 2016, the Department of Urban Development in the states and Union Territories are mandated to start a scheme on registration of waste pickers and waste dealers. The local authorities and village panchayats have to establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste.
